

Advertisement under Regulation 18(7) in terms of SEBI
(Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended

Ceinsys Tech Ltd
Formerly ADCC Infocad Ltd

Ceinsys Tech Limited

Registered Office: 10/5, I.T. Park, Nagpur, Maharashtra, 440022
Tel. No.: +91-712-3014100; **Fax No.:** +91-712-2249605;
Email Id: cs@ceinsys.com; **Website:** www.ceinsys.com
Corporate Identification Number: L72300MH1998PLC114790

This Advertisement is being issued by Galactico Corporate Services Limited, on behalf of Mr. Sagar Meghe ("Acquirer 1"), Mr. Sameer Meghe ("Acquirer 2"), Mrs. Devika Meghe ("Acquirer 3"), Mrs. Vrinda Meghe ("Acquirer 4"), hereinafter collectively referred to as the ("Acquirers") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations") in respect of the open offer to acquire up to 28,92,559 shares of Ceinsys Tech Limited ("Target Company") ("Offer"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published on January 22, 2019 in Financial Express (English National Daily; All Editions), Jansatta (Hindi National Daily; All Editions), Loksatta (Marathi; Nagpur & Mumbai Editions). Subsequently, Corrigendum to DPS ("CDPS") was published on April 03, 2019 and a Corrigendum to Letter of Offer & CDPS ("Corrigendum") was published on April 09, 2019 in the same newspapers in which the DPS was published.

The shareholders of the Target Company are requested to kindly note the following:

- Offer Price is Rs. 110/- (Rupees One Hundred and Ten Only) per Equity Share. There has been no upward revision in the Offer Price.
- Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on April 11, 2019 in the same newspapers in which the DPS was published.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The Letter of Offer with respect to the Offer ("LOF") dated July April 04, 2019, was dispatched on April 08, 2019 to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, April 01, 2019.
- Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 26 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
- Please note that a copy of the LOF (including Form of Acceptance-cum-Acknowledgement) will also be available on SEBI's website (www.sebi.gov.in).
- Instructions for Public Shareholders:** An Eligible person may participate in the Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LOF along with other details. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance-cum-Acknowledgement.**
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on January 29, 2019. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR1/OW/P//2019/8126/1 dated March 28, 2019 in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LOF.
- There have been no other material changes in relation to the Offer, since the date of the public announcement on January 16, 2019, save as otherwise disclosed in the DPS, CDPS and the Corrigendum.
- Schedule of Activities:**

Activity	Day and Date
Public Announcement	Wednesday, January 16, 2019
Publication of DPS in the newspapers	Tuesday, January 22, 2019
Filing of the DLOF with SEBI	Tuesday, January 29, 2019
Last date for a competitive bid	Tuesday, February 12, 2019
Last date for SEBI observations on DLOF (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Thursday, March 28, 2019
Identified Date*	Monday, April 01, 2019
Letter of Offer to be dispatched to shareholders	Monday April 08, 2019
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Thursday, April 11, 2019
Last date for revising the Offer price/ number of shares	Friday, April 12, 2019
Date of publication of Offer Opening Public Announcement	Friday, April 12, 2019
Date of commencement of Tendering Period (Offer Opening Date)	Monday, April 15, 2019
Date of Expiry of Tendering Period (Offer Closing Date)	Thursday, May 02, 2019
Last Date for completion of all requirements including payment of consideration	Thursday, May 16, 2019

* The Identified Date is only for the purpose of determining the equity shareholders as on such date to whom the Letter of Offer ("LOF") would be mailed. It is clarified that all the equity shareholders of the Target Company (registered or unregistered), except the Acquirers and promoter group shareholders of the Target Company are eligible to participate in this Offer at any time prior to the closure of this Offer.

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement, DPS, LOF, CDPS and Corrigendum. The Acquirers accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Acquirers



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SEBI Registration Number: INM000012519;
Contact Person: Vipul Lathi/Harshika Thakkar

Place: Nagpur
Date: April 11, 2019